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SLP(Crl.)No. 231-232 OF 2002
ITEM No.27

Court No. 8

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 231-232/2002

(From the judgement and order dated 10/01/2002 & 11.1.2002 in WP
380/01 of The HIGH COURT OF BOMBAY AT NAGPUR)

M.C. ABRAHAM & ANR.

Petitioner (s)

VERSUS

STATE OF MAHARASHATRA & ORS.

Respondent (s)

(With prayer for interim relief)

(With Appln(s). for stay & exemption from filing c/c of the impugned
Judgment and urging addl. grounds and permission to place addl.
documents on record and exemption from filing O.T.exemption from
filing O.T.)

(With Office Report)

With

SLP(Crl.)No.301-302/2002,SLP(Crl.)No.310-311/2002,SLP(Crl.)No.868/2002

Date : 09/09/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s) Mr. Jay Savla.,Adv.
Mr. Nishant Menon,Adv.
Ms. Reena Bagga,Adv.

For Respondent (s) Mr. R.B. Masodkar,Adv.
Mr. S.S. Shinde,Adv.
V.N. Raghupathy,Adv.

Mr. Niraj Sharma,Adv.
Mr. B.V. Balaram Das,Adv.

for respondent NO.3 Mr.K.N. Raval, ASG.
Mr.Prateek Jalan, Adv.
Mr.D.N. Ray, Adv.
Mr.R.N. Poddar, Adv.

UPON hearing counsel the Court made the following
O R D E R

L.....L.....I.....T.....T.....T.....T.....T.....T.....J

.SP2

Adjourned by two weeks at the request of the
learned counsel for the respondent Nos. 4-6.

.SP1

Sukhwinder

(Prem Prakash)
Court Master